

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "C" : DELHI  
[THROUGH VIDEO CONFERENCING]  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI B.R.R KUMAR, ACCOUNTANT MEMBER  
ITA.No.3245/Del./2016  
Assessment Year 2007-2008

Smt. Geetan Batra Tejpal, M-130, 1 <sup>st</sup> Floor, Greater Kailash-II, New Delhi-048. PAN AAJPT3026G	vs.	The DCIT, Central Circle-20, ARA Centre, Jhandewalan Extn., New Delhi – 110 055.
(Appellant)		(Respondent)

For Assessee :	Shri Satish Singh, C.A.
For Revenue :	Shri N.K. Bansal, Sr. D.R.

Date of Hearing :	04.03.2021
Date of Pronouncement :	04.03.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-27, New Delhi, Dated 31.03.2016, for the A.Y. 2007-2008.

2. Learned Counsel for the Assessee submitted that assessee has settled the matter in issue in VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 have already been

issued by the Department. He, therefore, prays that appeal of assessee may be dismissed as withdrawn.

3. In view of the above, appeal of the assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-  
(B.R.R. KUMAR)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 04<sup>th</sup> March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.